

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT III

Item No.109
IB-3475(ND)/2019

IN THE MATTER OF:

M/s. Ardiv International LLP.

Vs.

M/s Innovative Textiles Ltd. & Anr.

....OPERATIONAL CREDITOR

....CORPORATE DEBTOR

SECTION

U/s 9 IBC code 2016

Order delivered on 15.07.2021

CORAM:

SHRI P.S.N. PRASAD

MEMBER (JUDICIAL)

SHRI NARENDER KUMAR BHOLA

MEMBER (TECHNICAL)

PRESENT:

For the Applicant

: Mr. Dilip Kumar Adv on behalf of Mr Sanket Gupta,
Mr. Sandeep Jain, Advocate

For the Respondent

: Mr. Virender Ganda, Senior Advocate Mr. Vishal Ganda,
Mr. Anand Singh Sengar, Ms. Anushka Sarker, Advocates

ORDER

Heard the submissions made by the Proxy Counsel for the Operational Creditor. The Proxy Counsel has submitted that settlement talks are going on in the matter. However, the Counsel for the Corporate Debtor has submitted that neither his client has approached him nor to make any submission that the settlement talks are going on between the parties. Therefore, let this matter be posted after four weeks.

List the matter on 03.09.2021.

— Sd —

(NARENDER KUMAR BHOLA)
MEMBER (TECHNICAL)

— Sd —

(P.S.N PRASAD)
MEMBER (JUDICIAL)